The Ministry of Statistics and Programme Implementation regularly reviews the implementation of the MPLADS through national-level review meetings with State Government/District officers and visits to States/Districts.

The Ministry continuously emphasizes on the qualitative, rule-bound and speedy implementation of the works under the Scheme.

## **MPLAD** works in Manipur

2225. SHRI K. BHABANANDA SINGH: Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the details of projects or works along with the locations thereof and the amounts involved therein under the Members of Parliament Local Area Development Scheme (MPLADS) in Manipur during the last three years, district-wise, till date;

(b) whether proper auditing and outcome reports are furnished for each of the projects/works and if so, the details thereof and if not, the reasons therefor; and

(c) the details of works being recommended and those in progress under the scheme in the State?

THE MINISTER OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI D.V. SADANANDA GOWDA): (a) to (c) Under the Members of Parliament Local Area Development Scheme (MPLADS), Honourable Members of Parliament (MPs) send recommendations of works to their Nodal District Authority. Implementation of works in the field is undertaken by the District Authorities, in accordance with the State Government's technical, administrative and financial rules and in accordance with the Guidelines on MPLADS.

The details of works implemented under MPLADS work are not maintained centrally by the Ministry.

Para 5.3 of the Guidelines on MPLADS stipulates that on completion of a work, the Implementing Agency shall quickly finalize the accounts for that work and shall furnish a work completion report and utilization certificate and return the un-utilized balance (savings) and interest amount within 30 days to the District Authority concerned.

Para 6.4 of the Guidelines on MPLADS defines the role of District Authority which *inter alia* stipulates that the District Authority shall review, every month and

in any case at least once in every quarter, MPLADS works implementation with the Implementing Agencies.

## Assessment of pre-nursery/toddler schools

2226. SHRI A. VIJAYAKUMAR: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether Government is aware that pre-nursery/toddler schools that affects the behaviour of children are mushrooming in the country;

(b) if so, whether any assessment has been made on behavioural changes in children admitted in such schools; and

(c) the action proposed to be taken to ban admissions in such schools?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA RAJ): (a) and (b) No assessment on the issue has been made. The State Governments and Union Territory Administrations are the appropriate Governments for schools located within their territory.

(c) There is no such proposal is under consideration of the Government.

## **Popularisation of BBBP scheme**

†2227. SHRI RAM VICHAR NETAM: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the number of districts selected/covered under "Beti Bachao, Beti Padhao"(BBBP) scheme in Chhattisgarh;

(b) the funds allocated and spent under this scheme in the State during the last three years and the current year;

(c) whether Government proposes to extend this scheme to all the districts of the country and if so, the details thereof; and

(d) the steps taken by Government to popularise this scheme and to deal with the problems of imbalance in gender ratio?

## THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA RAJ): (a) Beti Bachao Beti Padhao

<sup>†</sup>Original notice of the question was received in Hindi.